

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Customs Appeal No. 1200 of 2012

(Arising out of Order-in-Original No. 119/2012 dated 05/11/2012
passed by the Commissioner of Customs (Import), Nhava Sheva)

M/s. Pacific Chemical Industries
1/3, Issaji Street,
12, Parshottam Bhuvan, 2nd Floor,
Vadgadi, Mumbai

.....Appellant

Vs.

Commissioner of Customs (Import), Nhava
Sheva
JNCH, Post Uran,
District Raigad, Sheva

.....Respondent

APPEARANCE:

None for the appellant
Shri Manoj Kumar, JC (AR) for the respondent

CORAM: **Hon'ble Mr C J Mathew, Member (Technical)**
 Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/85187/2023

DATE OF HEARING: 21-02-2023
DATE OF DECISION : 21-02-2023

Per: Coram

It has been seen from the records that appellant has not been represented on last several occasions despite adjournments being granted.

2. It would appear that appellant is no longer interested in pursuing the appeal. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

//SR